

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

O.A. 1531/94.

Dt. of Decision : 1-2-95.

D. Bapuji

.. Applicant.

vs

1. Union of India rep. by
its Secretary,
Ministry of Communications,
Dept. of Telecom,
New Delhi - 110 001.
2. General Manager,
Telecommunications, A.P.,
Hyderabad - 500 001.
3. Superintendent,
Telegraph Traffic,
Visakhapatnam-530 020.

Counsel for the Applicant : Mr. M.P.Chandra Mouli
Counsel for the A.P. : Mr. B. Venkateswaran, I.A.S.

CORAM:

THE HON'BLE SHRI JUSTICE V. NEELADRI RAO : VICE CHAIRMAN
THE HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.)

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Ministry of Communications,
Dept. of Telecom,
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2. The Chief General Manager,
Telecommunications, A.P.,
Hyderabad - 500 001.
3. The Sr. Superintendent,
Telegraph Traffic,
Visakhapatnam-530 020.

.. Respondents.

Counsel for the Applicant : Mr. M.P.Chandra Mouli

Counsel for the Respondents : Mr. V.Bhimanna, Addl.CGSC.

CORAM:

THE HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.)

Judgement

(As per Hon. Mr. Justice V. Neeladri Rao, Vice Chairman)

Heard Sri M.P. Chandra Mouli, learned counsel for the applicant and Sri V. Bhimanna, learned counsel for the respondents.

2. The applicant who is working as T.O.A.(T) Gr.III filed this OA praying for a declaration that the action of the respondents in not stepping up the pay of the applicant on par with the pay of his juniors Sri A.C. Ramayya, and Smt. K. Saraladevi, is arbitrary, illegal, and void and for consequential direction to the respondents to fix the pay of the applicant on par with those of his juniors viz. A.C. Ramayya, and Saraladevi.

3. It is stated for the applicant that he got issued legal notice dated 23-12-1993 by addressing it to R-1 to R-3, and hence is constrained to file this OA. It is further stated that earlier the applicant submitted representation dated 10-4-92 to R-3 and on 18-4-92 to R-1 claiming the same relief.

4. The learned counsel for the respondents stated that Sri A.C. Ramayya and Smt. K. Saraladevi are working in other Departments, and hence he is not in a position to furnish the same.

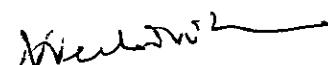
5. In the circumstances referred to, it is just and proper to dispose of this OA at the admission stage as under :

R-3 has to dispose of the legal notice dated 23-12-93 by treating it as representation expeditiously and preferably by 15-5-1995.

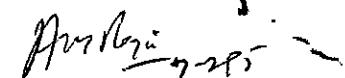
6. In case the order to be passed by R-3 is going to be adverse to the applicant, he is free to move this Tribunal by way of an application under Section 19 of AT Act (The applicant has to furnish copy of the legal notice dated 23-12-1993 to R-3 by sending it by RPAD by way of abundant caution).

7. The OA is ordered accordingly. No costs. /


(R. Rangarajan)
Member (Admn.)


(V. Neeladri Rao)
Vice Chairman

Dated : February 1, 95
Dictated in Open Court

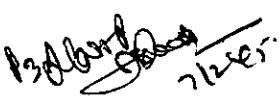

Deputy Registrar (J) CC

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To

1. The Secretary, Union of India,
Ministry of Communications,
Dept. of Telecom, New Delhi-1.
2. The Chief General Manager, Telecommunications,
A.P. Hyderabad-1.
Visakhapatnam-020.
4. One copy to Mr. M.P. Chandramouli, Advocate, CAT.Hyd.
5. One copy to Mr. V. Bhimanna, Addl. CGSC. CAT. Hyd.
6. One copy to Library, CAT. Hyd.
7. One spare copy.

pvm


B. Balaji
1/2/95

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APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE V.NEELADRI RAO
VICE-CHAIRMAN

AND

— M.R.RANGARAJAN : M(ADMN)

DATED: 1 - 2 - 1995

~~ORDER~~ JUDGEMTN:

M.A./R.A/C.A.No.

in

O.A.No. 1531/94.

T.A.No.

(w.p.)

Admitted

Allowed.

Disposed of with directions.

Dismissed.

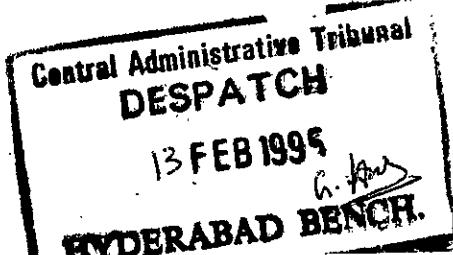
Dismissed as withdrawn

Dismissed for default

Ordered/Rejected

No order as to costs.

Pvm



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